



\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes 

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2024/10/28



C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No 

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2024/10/28



Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

<https://nhrc.nic.in/rti-act-2005>

Remarks

Remarks

Submit

Reset

## Submit Quarterly Returns

Year\*  ▼

Quarterly Return\*  ▼

### RTI Annual Return Information System

#### Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : 1st Quarter (April-June)2024-2025

\* Block I (Details about the requests and appeals)

	Progress during Quarter					
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	<input type="text" value="4"/>	<input type="text" value="17"/>	<input type="text" value="705"/>	<input type="text" value="22"/>	<input type="text" value="3"/>	<input type="text" value="686"/>
First Appeals	<input type="text" value="0"/>	N/A	<input type="text" value="63"/>	N/A	<input type="text" value="0"/>	<input type="text" value="62"/>
Total no. Of CAPIOs designated			Total no. Of CPIOs designated		Total no. Of AAs designated	
<input type="text" value="0"/>			<input type="text" value="21"/>		<input type="text" value="4"/>	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
<input type="text" value="2070"/>	<input type="text" value="43382"/>	<input type="text" value="0"/>	<input type="text" value="0"/>

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)




No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>	<input type="text" value="0"/>

\* Block IV (Details Regarding Mandatory Disclosures)

<p>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</p> <p><input type="text" value="Yes"/> ▼</p>	<p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p> <p><input type="text" value="https://nhrc.nic.in/rti-act-2005"/></p>
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B. Last Date of updating of Mandatory disclosure under Section 4(1)b	<input type="text" value="2024/07/31"/> 
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<input type="text" value="Yes"/> 	<input type="text" value="https://nhrc.nic.in/rti-act-2005"/>
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	<input type="text" value="2024/07/31"/> 

Submit

Reset

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